

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

41.

C.P. (IB)/485(MB)2023

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.04.2024**

NAME OF THE PARTIES:

Vsj Investments Private Limited

Vs

Kishore Shantilal Parekh

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Yash Momaya, Ld. Counsel for the Petitioner present. Mr. Yash Jariwala, Ld. Counsel for the RP present.
2. Counsel for the RP submits that RP has filed its report before the registry, the same is under scrutiny. After receiving the report, the Personal Guarantor is directed to file reply to the RP report within a period of two weeks.
3. Counsel for the RP is directed to intimate the next date of hearing to the Personal Guarantor and file proof of service.
4. List this matter for hearing on **13.05.2024**.

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)